

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 120 OF 2019

Dated: 2nd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

**The Bonafide Himachalis Hydro
Power Developers Association**

...Appellant(s)

Vs.

**Himachal Pradesh State Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankit Saini
Mr. Ankur Gupta

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

Mr. Anand K. Ganesan
Mrs. Swapna Seshadri
Mr. Amal Nair for R-2

ORDER

Objections to main appeal shall be filed within eight weeks' time i.e. on or before 27.08.2019 with advance copy to other side. Thereafter, rejoinder to main appeal shall be filed within two weeks' time i.e. on or before 11.09.2019 with advance copy to other side.

List the matter on **24.09.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson